

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00584/2021

Dated Monday the 21st day of June Two Thousand Twenty One

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. T. JACOB, Member (A)**

(Through Video Conferencing)

M.Shanmuga Priya, D/o. Late M. Moorthy,
Ex Senior Cashier/CN/BNC,
No. 3, Velu Street,
Line Medu, Salem 636006.Applicant

By Advocate M/s. Ratio Legis

Vs

1.Union of India rep by,
The General Manager,
Southern Railway,
Park Town, Chennai 600003.

2.The Financial Advisor & Chief Administrative Officer,
Southern Railway,
Park Town, Chennai 600003.Respondents

By Advocate Mr. P. Srinivasan, Sr. Standing Counsel for Railways

ORAL ORDER**(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The relief prayed for in this OA is as follows:

"To call for the records related to the service register of late M. Moorthy and the latest representation dated 24.12.2020 by the applicant and to direct the respondent to arrange to pay 50% of the family pension arising as a result of the service rendered by late M. Moorthy to the applicant till 01.11.2009 and thereafter to her brother till 24.07.2015 and 50% of all the settlement dues with 18% interest as well as appointment on compassionate grounds in favour of applicant's brother and to make further order/orders as this Hon'ble Tribunal may deem fit and proper and thus render justice."

2. Heard Mr. T. Vijayakumar, counsel for the applicant and Mr. P. Srinivasan, Sr. Standing Counsel for Railways appearing on advance notice.
3. At the time of hearing, counsel for the applicant submits that this OA may be disposed of with a direction to the respondents to consider the pending representation dt. 24.12.2020 in a time bound manner.
4. Accordingly, without going into the merits of the case, this OA is disposed of with a direction to the respondents to consider the pending representation of the applicant dt. 24.12.2020 and pass a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)
Member(A)**

**(S.N.Terdal)
Member(J)**

21.06.2021

SKSI